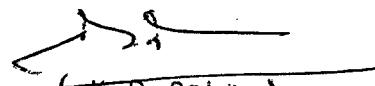


O.A. - 22/96

Hon'ble Mr. K.D.Saha, Member (A)

Adjourned to 12.1.1996 for admission.


K.D. Saha)
Member (A)

2/12.01.96

Hon'ble Mr. K.D.Saha, Member (A)

.....

Heard the learned counsel for the applicant MR. Sudama Pandey on the question of admission and Interim Orders. ~~The prayer in this application, in that the applicant is a PWI working in Samastipur Division of N.E.Rly. It appears that for formation of a panel for filling up the posts of AEN(GB) against 30% vacancy through Limited Departmental Competitive Examination, a written test was held on 12.11.1995. It is submitted that the results of the written test were published on 20.12.1995 and a viva-voce test will be held on 19.01.1996.~~

2. The prayer in this application is for quashing Annexure-A/1 which is list of candidates declared successful in the written examination and also for issue of direction restraining the respondents to postpone/stop the viva-voce test and to conduct written examination afresh in accordance with the prescribed selection rules, procedure and syllabus.

3. The applicant has also prayed for Interim Relief in that the respondents be directed not to proceed further with the process of selection and

....Contd/-

to stop the viva-voce test scheduled to be held on 19.01.1996 till final disposal of the application.

4. This is a Division Bench Matter. Since, Division Bench is not available and there is no likelihood of a Division Bench being available shortly, and also considering the urgent nature of the matter, as submitted by the learned counsel for the applicant, I take-up the matter on the question of grant of ex-parte interim relief as prayed for by the learned counsel for the applicant.

5. Considering the submissions, I admit this application. Issue notices to the respondents. W/s should be filed within four weeks. Rejoinder, if any, may be filed within two weeks thereafter. Requisites should be filed within a week. The final result of the selection, as aforesaid, shall be subject to the final decision of this case.

List this case on 01.03.1996 before the Registrar for completion of pleadings.

Copy be given to the
Counsel for the applicant

[Signature]
(K.D. Sahd)
Member (A)
12.1.96

SKJ
Notice given
on 24/1/1996
by [Signature]

3/1.3.96

Shri. M. L. Paswan, Registrar Incharge.

Nobody is present on behalf of either of the parties. Notices have been issued to the respondents on 24.1.96. W/s has not been filed as yet. Let 10.4.96 be fixed for SR & W/s.

PKL

(M. L. Paswan)
Registrar I/C

4/10.4.96

Shri M.L.Paswan, Registrar Incharge

Nobody present on behalf of either party. WS has not been filed. List on 10.5.96 for filing WS.

(M. L. Paswan)
Registrar I/C

5/10.5.96

Shri. M. L. Paswan, Registrar Incharge

Learned counsel for the applicant is present. Respondents are unrepresented. W/s has not yet been filed. Let 05.06.96 be fixed for filing the W/s.

(M. L. Paswan)
Registrar I/C

PKL

16/5.6.96

Shri M.L.Paswan, Registrar I/c

W.S. has not been filed. List on
16.7.96 for filing W.S.

DR
(M.L.Paswan)
Registrar I/c

SKS

16/8/96. W.S. has not been filed. Pro. y Consul
Sri Jagannath P. submits that one month
time be allowed for filing W.S. Let
12/9/96 be fixed for filing W.S.

DR
21.11.96
None for the parties. W/S has not been
filed. List on 18.12.1996 for filing W/S as a last chance.

DR
(M.L.Paswan)
Registrar I/c

SKJ

18/3.1.1997

None for the parties. W/S has not been filed
although last chance was given. However, one more
chance is given to the respondents to file W/S.
Put up on 13.2.1997 for filing W/S.

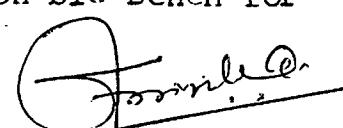
DR
(M.L.Paswan)
Registrar I/c

MPS.

19/13.2.1997

Shri S.N. Choudhary, proxy counsel for Mr.

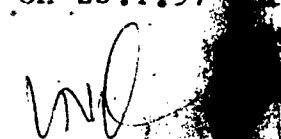
Sudama Pandey, learned counsel for the applicant is present. None for the respondents. W/s has not been filed although sufficient time was given to the respondents. In the circumstances, let this case be placed before the Hon'ble Bench for direction on 20.2.1997.



(S.P. Sinha)
Dy. Registrar I/c

MPS.

20./ 20.2.97. W/S has not been filed so far. Four weeks further time is allowed for the same. List it on 23.4.97 for further direction.


/CBS/

(V.N. Mehrotra)
Vice-chairman

21./ 23.4.97. W/S not filed so far. List on 9.7.97 for direction.


/CBS/

(V.N. Mehrotra)
Vice-chairman

22./ 9.7.97. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 22.8.97 for direction.

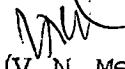

/CBS/

(V.N. Mehrotra)
Vice-chairman

23/22.08.97

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List for direction on 22.10.1997.

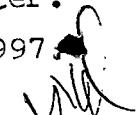

(V.N. Mehrotra)
Vice-Chairman

SKJ

24/22.10.97

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List for direction on 31.12.1997.


(V.N. Mehrotra)
Vice-Chairman

SKJ

25/31.12.97

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 27.02.1998 for direction.


(V.N. Mehrotra)
Vice-Chairman

SKJ

26/27.02.98

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List on 19.05.1998 for direction.


(L.R.K. Prasad)

SKR


(V.N. Mehrotra)
Vice-Chairman

27./ 19.5.98. W/S not filed so far. For the last time, four weeks further time is allowed to the respondents to file W/S.

Rejoinder may be filed within two weeks thereafter. List it on 7.8.98 for direction.


(L.R.K. Prasad)

/CBS/


(V.N. Mehrotra)
Vice-chairman

28./ 7.8.98.

Shri S. Pandey, the counsel for the applicant.

W/S has not been filed even now, though one last opportunity was granted to the respondents. No further opportunity shall now be given. List it on 2.11.98 for hearing.


(L.R.K. Prasad)

/CBS/

Member (A)


(V.N. Mehrotra)
Vice-chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA

Order Sheet

... Application No. 24/96 - 199 in -

Note of Registry	Orders of the Tribunal
	29/02.11.98 On the request of the applicant, list it on 09.12.1998 for hearing.
SKJ	<i>SKJ</i> (Lakshman Jha) Member (J)
	<i>SKJ</i> (L.R.K. Prasad) Member (A)
	30/09.12.98 List on 09.03.1999 for hearing.
SKJ	<i>SKJ</i> (Lakshman Jha) Member (J)
	<i>SKJ</i> (L.R.K. Prasad) Member (A)
filed 813199	31/09.03.99 List on 22.04.1999 for hearing.
SKJ	<i>SKJ</i> (Lakshman Jha) Member (J)
	<i>SKJ</i> (L.R.K. Prasad) Member (A)
	32/22.4.99 List on 28.6.99 for hearing.
AKJ	<i>AKJ</i> (LAKSHMAN JHA) MEMBER-J
	<i>AKJ</i> (L.R.K. PRASAD) MEMBER-A
	33/28.06.99 For want of time, hearing is adjourned to 10.08.1999.
SKJ	<i>SKJ</i> (L.R.K. Prasad) Member (A)
	<i>SKJ</i> (S.Narayan) Vice-Chairman

34/10.8.99 For want of time, let it be listed for hearing on 23.9.99.

AKJ

(L.JHA)
MEMBER(J)

V. R. K. Prasad
(L.R.K.PRASAD)
MEMBER(A)

35

23.9.99

List on 22.10.99 for hearing.

CM

L.Jha
(Lakshman Jha)
Member (J)

V. R. K. Prasad
(L.R.K.PRASAD)
MEMBER(A)

35/22.11.99 Due to non-availability of DB, list it for hearing on 1.12.1999.

AKJ

V. R. K. Prasad
(L.R.K.PRASAD)
MEMBER(A)

37/1.12.99 List it for hearing on 18.1.2000.

AKJ

L.Jha
(L.JHA)
MEMBER(J)

V. R. K. Prasad
(L.R.K.PRASAD)
MEMBER(A)

38/18.01.2000 For want of time, list it on 06.03.2000 for hearing.

SKJ

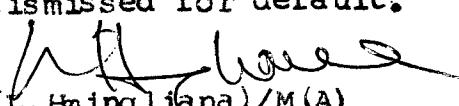
L.Hminglana
(L.Hminglana)
Member (A)

S.Narayan
(S.Narayan)
Vice-Chairman

U.A. No.22/96

39/06.03.2000 None appears on the either side.

Let it be listed after four weeks hence on 06.04.2000 for hearing. In case nobody appears on behalf of the applicant on the next date, it will be dismissed for default.

SKJ 
(L.Hmingliana)/M(A)


(S.Narayan)/V.C.

40./ 6.4.2000.

For want of time, hearing is adjourned to 22.5.2000.

/CBS/ 
(L.R.K. PRASAD)
MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

41./ 22.5.2000.

For want of time, hearing is adjourned to 21.7.2000.

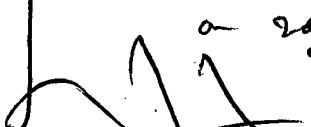
/CBS/ 
(L.R.K. PRASAD)
MEMBER (A)

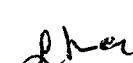

(S. NARAYAN)
VICE-CHAIRMAN

42/21.7.2000 None for the parties.

list it for hearing on 22.8.2000.. Proxy
counsel Sh. A.N.Jha, on behalf of Sh. Pandey, states
that he has received a telephonic message from Sh.
Pandey ^{to break} for adjournment. list it for hearing
on 22.8.2000

AKJ


(L.HMINGLIANA)
MEMBER(A)


(L.JHA)
MEMBER(J)

43

22.8.2000

CM

None for the parties List it for hearing
on 18.10.2000.


(L. Hmingliana)
M(A)


(L. Jha)
M(J)

44./ 18.10.2000.

As the D.B. of court no. 1 is sitting at Ranchi,
list it on 21.11.2000 for hearing.

/CBS/


(L. HMINGLIANA)
MEMBER (A)


(L. JHA)
MEMBER (J)

45/21.11.2000 : For want of DB, the hearing is adjourned to
13.12.2000.

skj


(L. R. K. Prasad)/M(A)

46/13.12.2000 : For want of DB, the hearing is adjourned to
16.02.2001.

skj


(L. R. K. Prasad)/M(A)

47./ 16.2.2001.

On the request made on behalf of the responder
list it on 20.3.2001 for hearing.

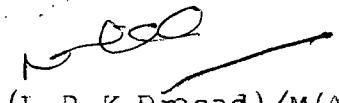
/CBS/


(L. HMINGLIANA)/M(A)


(L. JHA)/M(J)

1/20.03.2001 : For want of time, the hearing is adjourned to 09.05.2001.

skj (L.Jha)/M(J)


(L.R.K. Prasad)/M(A)

49/09.05.2001 Shri J. Prasad for Shri S. Pandey, counsel for the applicant.

For want of D.B., list it for hearing on 20.07.2001.

SRK/


(L. Hmingliana)/M(A)

50/20.7.2001 For want of D.B., list it on 26.9.2001 for hearing.

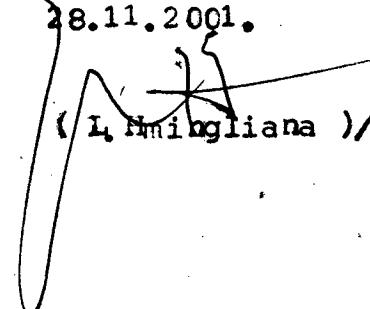
SKS

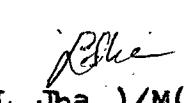

(L. Hmingliana)/M(A)

51/26.9.2001 Shri J. Prasad for Shri S. Pandey, counsel for applicant.

On request, list it for hearing on 28.11.2001.

MES.


(L. Hmingliana)/M(A)


(L.Jha)/M(J)

52/28.11.2001

Shri Vikash Jha for Shri G. Bose, Rly. counsel prays for time. Allowed. List it for hearing on 16.01.2002.

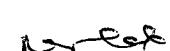
MES.


(L. Hmingliana)/M(A)


(L.Jha)/M(J)

53./ 16.1.2002. Shri G. Bose, the learned counsel for the respondents has prayed for short adjournment, undertaking that he will inform the learned counsel for the applicant. List it on 28.2.2002 for hearing.

/CBS/


(L.R.K. PRASAD)/M(A)


(B.N. SINGH NEELAM)/V.C.

23.2.02

KM

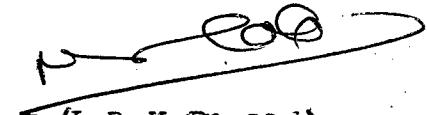
shri S.Pandey.. for the applicant

shri G. Bose .. for the respondents

On instruction from the client, Shri S.Pandey states that the applicant is not keen to pursue this matter and he may be permitted to withdrawn the O.A. Shri G.Bose has no objection to this. In view of the aforesaid position, this O.A. is disposed of as withdrawn by the applicant.

~~Shyama Dogra~~
(Shyama Dogra)

M (J)


(L.R.K.Prasad)

M (A)